

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

CIRCULAR

No: 13 /GS

Dated:20.03.2020

In continuation to the instructions issued by the High Court of Jammu and Kashmir on 16.03.2020, Hon'ble the Chief Justice and Hon'ble Judges of the Court have been further pleased to issue the following instructions to the Registry of the High Court and to the Courts under the jurisdiction of the High Court:-

A. ADDITIONAL INSTRUCTIONS FOR THE HIGH COURT REGISTRY.

- i. Next date of hearing of cases listed in Advance List of the High Court shall be published in the Advance Cause List.
- ii. In case of urgent matters, parties/counsel shall, after informing the opposite parties/counsel, send Urgency Memo through e-mail to the concerned Registrar Judicial by 3.00 pm of the previous day of the date on which the matter is listed and upon satisfaction about the urgency, the Court may hear such matter(s).

Provided that in the Srinagar Wing of the High Court, mentioning of urgent matters shall also be entertained by presenting hard copy of the Urgency Memo before the Registrar Judicial.

- iii. The Jammu and Kashmir State Judicial Academy shall suspend all its training programmes till 31st March, 2020.
- iv. In order to de-congest the sections/rooms of the Registry and on account of suspension of public transport by the Government in some districts, the officials working in the Registry, shall be permitted to function in batches on rotation basis till 31st of March, 2020. The roster in this regard, shall be formulated by the concerned Registrar Judicial for the two wings of the High Court and for the moving wing, the roster shall be formulated by the Registrar General. The officials, who are not on duty in the office, shall remain available on telephone and electronic means of communication at all times.

B. ADDITIONAL INSTRUCTIONS FOR THE DISTRICT COURTS.

- i. All the Courts under the jurisdiction of the High Court of Jammu and Kashmir would take up only the matters requiring urgent hearing till 31st March, 2020 and rest of the matters would be adjourned.
- ii. In order to decongest the sections/offices of the Courts and on account of suspension of public transport by the Government in some districts, the officials working in the Subordinate Courts, shall be permitted to

function in batches on rotation basis till 31st of March, 2020. The roster in this regard, shall be formulated by the concerned Presiding Officer of the Court. The officials, who are not on duty in the office, shall remain available on telephone and electronic means of communication at all times.

- iii. The unit criteria applicable to the subordinate courts would remain suspended for the month of March, 2020.

(Sanjay Dhar)
Registrar General

No: 425317/GS

Dated: 20.03.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
.....for information.
7. All Principal District and Sessions Judges of the Union Territories of Jammu and Kashmir and Ladakh with the request to circulate the same within their respective jurisdictions.
8. Secretary, Jammu and Kashmir High Court Bar Association, Jammu/Srinagar for information.
9. In-charge NIC for uploading the same on the official website of High Court.

Registrar General
20/03/2020